

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:4713

ANSWERED ON:23.08.2001

COMPENSATION TO ACCIDENT VICTIMS

NEDURUMALLI JANARDHANA REDDY;SHYAMA SINGH;YEMPARALA VENKATESWARA RAO

**Will the Minister of RAILWAYS be pleased to state:**

(a) whether attention of the Government has been drawn to the news-item captioned, 'Railways puts compensation on fast track' appearing in the Statesman dated July 10, 2001.

(b) if so, the average time taken to settle the compensation claim;

(c) whether the period of payment of compensation to the victims of rail accidents has been reduced?

(d) if so, the details thereof?

(e) the number of cases relating to compensation to the victims of rail accidents pending as on 31 July, 2001; and

(f) the steps taken by the Government to clear those cases expeditiously?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS AND PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL )

(a) Yes, Sir.

(b) The average time taken for settlement of compensation claims for train accident is 352 days.

(c) Yes, Sir.

(d) Before setting up of Railway Claims Tribunal, the adhoc Claims Commissioners appointed by the State Governments were taking 2 to 3 years to settle accident claims. This period has not been reduced to 352 days.

(e) 454 train accident cases are pending as on 31.7.2001.

(f) Various steps are taken at different stages for expeditious clearance of cases. These include:

(i) After filing of claims and receipt of summons from the Railway Claims Tribunal, written statements are filed by the Railways within 30 days.

(ii) Members are deputed from one bench to another to hold double branches to facilitate clearance of cases.

(iii) On receipt of decree, cheques are dispatched within a fortnight.